

NGOs and associations across all states in one go, for not complying with the mandatory requirements of filing their annual returns of foreign receipts;

(b) If so, whether in pursuance of this drive, Government has now cancelled the FCRA licenses of 1142 associations in the erstwhile State of Andhra Pradesh; and

(c) whether the associations losing their FCRA license include Osmania University, University of Hyderabad, Andhra University, Visakhapatnam and many Christian NGOs?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU) : (a) to (c) As per Rule 17(1) of Foreign Contribution (Regulation) Rules 2011 (FCRR 2011) every person who receives foreign contribution is required to submit Annual Accounts for each financial year within a period of nine months from closure of the year *i.e.* by 31st December. In 2014, notices were issued to 10343 associations who have not filed annual returns for financial year 2009-10 to 2011-12. Sufficient time was given to NGOs to respond, but no response was received. Registration of 1142 associations in Andhra Pradesh who have neither filed returns nor responded to show cause notice was cancelled on 3rd March, 2015. The details of such NGOs is available on the website of the Ministry of Home Affairs <http://mha1.nic.in/fcra.htm>.

As per Gazette Notification S.O. 1492(E) dated 1ST July 2011. The Government has exempted all bodies constituted or established by or under a Central Act or State Act requiring to have their accounts compulsorily audited by the Comptroller and Auditor General of India from the operation of all the provisions of the Foreign Contribution (Regulation) Act, 2010.

Delinking financial assistance to states under MPF scheme

641. PROF. M. V. RAJEEV GOWDA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the expected delinking of financial assistance to States from Modernisation of Police Forces (MPF) Scheme will lead to compromise of security;

(b) if so, the details thereof;

(c) whether budget capacities of the aforementioned States would allow the improvement of police infrastructure, training, forensics and research notwithstanding 10 per cent additional central tax revenues; and

- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY) : (a) and (b) The focus of Modernisation of Police Force (MPF) scheme is to strengthen the police infrastructure. Some of the major items of police infrastructure covered under the scheme are police building, police housing under Plan and mobility, weapons, equipment for training, computerization, forensic science and Mega City Policing (MCP) under Non-Plan. The Plan component under MIPF Scheme was started only in 2013-14. No funds have been provided under Plan component of MPF Scheme during 2015-16. The Plan component of the Scheme stands transferred to the States. However, there is a non-plan allocation of ₹ 595 crore under BE 2015-16 for mobility, equipment, weapons, etc for State Police under MPF scheme.

(c) and (d) Police and Public Order fall under the category of subjects within the domain of the State as per Seventh Schedule of the Constitution of India. Although the Central Government has been supplementing the State Governments through the aforementioned Scheme, the primary responsibility for modernizing the Police Force and maintaining law and order in the respective States lies with the State Governments

Funds for implementing surveillance project during Twelfth Plan

642. DR. V. MAITREYAN : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is going to implement state-of-art technology, 24/7 City Surveillance and an integrated system throughout the country;

(b) if so, the details thereof;

(c) the funds ear-marked, allocated and spent during the last three years;

(d) the steps taken by Government to strengthen and modernize the surveillance! systems in major cities and in sharing of intelligence with other intelligence and security agencies;

(e) the total funds earmarked for implementing such projects during the twelfth plan?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY) : (a) to (c) There is no separate